



Dr.C.K.G. Nair

PROFILE

Joined as Member in Securities Appellate Tribunal with effect from 1/4/2016. Prior to joining the Tribunal, Dr. Nair was an officer of the Indian Economic Service for about 31 years and held various positions in the Government of India. During this period, he was involved in substantive policy-law-institutional reforms in the financial sector. These include report of the Financial Sector Legislative Reforms Commission under the Chairmanship of Justice Shri B.N. Srikrishna, Bankruptcy Law Reforms leading to the introduction of the “Insolvency and Bankruptcy Code, 2015” in Parliament, reforming commodity derivatives market regulation culminating in the merger of the Forward Markets Commission with the Securities and Exchange Board of India and a modern monetary policy framework culminating in the introduction of necessary amendments to the Reserve Bank of India Act in Parliament.

Dr. Nair has a Ph.D. in Economics/Market Regulation preceded by a Masters in Development Economics and a Masters in Economics. He has been a member in several committees/working groups/task forces dealing with various issues in the financial sector.